

ITEM NO.31+64

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC 13409/2015

(Arising out of impugned final judgment and order dated 17/11/2014 in WPC No. 6548/2014 passed by the High Court Of Delhi at New Delhi)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

AMIN KHAN AND ORS.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in refiling SLP and office report)

WITH S.L.P.(C) No.....CC 13603/2015

(With appln. (s) for c/delay in filing SLP and office report)

S.L.P.(C) No.....CC 13607/2015

(With appln. (s) for c/delay in filing SLP and office report)

S.L.P.(C) No.....CC 13647/2015

(With appln. (s) for c/delay in filing SLP, refiling SLP and office report)

S.L.P.(C) No.....CC 13671/2015

(With appln. (s) for c/delay in filing SLP, refiling SLP and office report)

S.L.P.(C) No.....CC 13713/2015

(With appln. (s) for c/delay in filing SLP, refiling SLP and office report)

S.L.P.(C) No.....CC 13718/2015

(With appln. (s) for c/delay in filing SLP and office report)

Date: 31/07/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Vishnu B. Saharya, Adv.
Mr. Viresh B. Saharya, Adv.
for M/s Saharya & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with S.L.P.(C) No.....CC 6531/2015.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master

